

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 1575
TO BE ANSWERED ON 31/07/2026

SOCIAL AUDITS UNDER MGNREGS, PMAY-G AND DAY NRL IN ASSAM

1575 Shri Pramod Boro:

Will the Minister of Rural Development be pleased to state:

- (a) whether regular social audits are being conducted under MGNREGS, PMAY-G and DAY-NRLM in Assam;
- (b) the major findings of such audits during the last five years;
- (c) whether any significant irregularities have been identified in the Bodoland Territorial Region; and
- (d) the corrective measures taken thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a) & (b): Social audit under the programmes/schemes are conducted by States in accordance with laid down policies. As informed by the Government of Assam, social audit has been conducted in Assam regularly under MGNREGS and PMAY-G since the FY2017-18 and FY2020-21 respectively through Assam Society for Social Audit, an independent unit established by the Govt. of Assam. Major findings of Social Audit in respect of MGNREGS include issues relating to grievances, process variations financial misappropriation and financial deviation. Similarly, under PMAY-G, issues related to construction, convergence, eligibility material procurements and grievance related issues were reported in the Social Audit. The Social Audit of DAY NRLM has not been conducted by Assam Society for Social Audit (ASSA) in Assam.

(c) & (d): Major findings of Social Audit in the Bodoland Territorial Region (BTR) under MGNREGS include issues of grievance, process violation, financial deviation and financial misappropriation. Similarly, under PMAY-G, issues of convergence, toilet construction, house construction related discrepancies, grievance related issues and discrepancy in records were reported.

Action Taken Reports (ATRs) are generated against the irregularities identified through Social Audit. During last five financial years (2021-22 to 2025-26) issues have been satisfactorily resolved through appropriate corrective and remedial action in 30,224 cases.
